

(b) (i) Review by the Government on the working of the National Aluminium Company Limited, Bhubaneswar, for the year 1990-91.

91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—1182/91]

(ii) Annual Report of the National Aluminium Company Limited, Bhubaneswar, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—1179/91]

Annual Report and Annual Account of Indian Airlines for 1990-91 etc.

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI M.O.H. FAROOK): Sir, I beg to lay on the table:-

(c) (i) Review by the Government on the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 1990-91.

(1) A copy of the Annual Report (Hindi and English versions) of the Indian Airlines for the year 1990-91 under sub-section (2) of section 37 of the Air Corporations Act, 1953.

(ii) Annual Report of the Mineral Exploration Corporation Limited, Nagpur, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—1180/91]

(2) A copy of the Annual Accounts (Hindi and English versions) of the Indian Airlines for the year 1990-91 together with Audit Report thereon under sub-section (4) of section 15 of the Air Corporations Act, 1953.

(d) (i) Review by the Government on the working of the Hindustan Copper Limited for the year 1990-91.

(3) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Airlines for the year 1990-91. [Placed in Library. See No. LT—1183/91]

(ii) Annual Report of the Hindustan Copper Limited, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—1181/91]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the International Airports Authority of India for the year 1990-91 along with Audited Accounts under Sub-section (4) of section 24 and sub-section (2) of section 25 of the International Airports Authority Act, 1971.

(e) (i) Review by the Government on the working of the Hindustan Zinc Limited for the year 1990-91.

(ii) Annual Report of the Hindustan Zinc Limited, for the year 1990-

(ii) A statement (Hindi and English

versions) regarding Review by the Government on the working of the International Airports Authority Airports Authority of India for the year 1990-91. [Placed in Library. See No. LT—1184/91]

- (5) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the National Airports Authority for the year 1987-88 within the Stipulated period of nine months after the close of the Accounting year. [Placed in Library. See No. LT—1185/91]

Notifications under Customs Act, 1962 and Wealth Tax Act, 1957, etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): Sir, I beg to lay on the table-

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
- (i) G.S.R. 538 (E) published in Gazette of India dated the 20th August, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or vice-versa.
- (ii) The Customs and Central Excise Duties Drawback (Amendment) Rules, 1991 published in Notification No. G.S.R. 646(E) in Gazette of India dated the 24th October, 1991 together with an explanatory memorandum. [Placed in Library. See No. LT—1186/91]

- (2) A copy of the Wealth-tax (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. S.O. 550(E) in Gazette of India dated the 26th August, 1991 under sub-section (4) of section 46 of the wealth Tax Act, 1957. [Placed in Library. See No. LT—1187/91]

- (3) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:-

- (i) The Income-tax (Twelfth Amendment) Rules, 1991 published in Notification No. S.O.782 in Gazette of India dated the 15th November, 1991.

- (ii) S.O. 1910 published in Gazette of India dated the 28th July, 1990 regarding exemption to 'Vivekananda Rock Memorial and Vivekananda Kendra, Madras' under section 10 (23C) of the Income Tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93.

- (iii) S.O. 1911 published in Gazette of India dated the 28th July, 1990 regarding exemption to 'All India Pingahwara Society (Reg.)', Amritsar' under section 10 (23C) of the Income Tax Act, 1961 for the period covered by the assessment years 1989-90.

- (iv) S.O. 1912 published in Gazette of India dated the 28th July, 1990 regarding exemption to 'Bureau of Indian Standards, New Delhi' under section 10 (23C) of the Income Tax Act, 1961 for the